

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 39 OF 2022 (SZ)

IN THE MATTER OF:

Gedam Dilip Kumar,
Telangana & another

....

Applicant(s)

Versus

The Singareni Collieries Company Ltd.,
rep by its Chairman & Managing Director,
Telangana & Others

....

Respondent(s)

REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD (R4)

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Place: Hyderabad.

Date: 30-06-2023.

T. Jayashankar
Counsel for 4th respondent

REPORT DATED 28-06-2023 OF THE ENVIRONMENTAL ENGINEER, REGIONAL OFFICE, NIZAMABAD IN ORIGINAL APPLICATION NO. 39 OF 2022 FILED BY GEDAM DILIP KUMAR & ANOTHER, R/O.VULLIPITTA (V), TIRYANI (M), KOMURAM BHEEM ASIFABAD DISTRICT, TELANGANA.

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It is to submit that Sri.Gedam Dilip Kumar & another, R/o.Vullipitta (V), Tiryani Mandal, Komuram Bheem Asifabad District have filed an application before the Hon'ble National Green Tribunal, Chennai (Original Application No. 39 of 2022) against M/s.Singareni Collieries Company Ltd., regarding air pollution and dust nuisance caused by Khairagura Open Cast Mine at Bellampally Area of Komurambheem Asifabad District.

It is to submit that the Joint Committee constituted by the Hon'ble NGT has observed certain violations with respect to the Environmental Clearance conditions stipulated in the Environmental Clearance Order dated 06.02.2015. In this regard, M/s.SCCL has obtained amendment to Environmental Clearance from the MoEF&CC, New Delhi vide Order dated 25.04.2023 (**Annexure-I**) for transportation of coal on road by tarpaulin covered trucks instead of mechanised tarpaulins. M/s.SCCL has also commissioned 2x100 KLD capacity STP on 15.04.2023 for treating the township effluents. The Photographs of trucks covered with tarpaulin sheets and STP are enclosed as **Annexure-II**.

In this regard, Hon'ble NGT, Chennai vide Order dated 09.05.2023 directed TSPCB on Environmental Compensation for the violations observed in the Environmental Clearance conditions as reported by the Joint Committee.

A Show Cause Notice was issued to the industry on 05.06.2023 informing the details of Environmental Compensation levied for non compliances of the violations committed with respect to Environmental Clearance conditions.

M/s. SCCL has submitted reply to the Notice vide letter dated 20.06.2023 along with the payment details of Environmental Compensation paid on the violations observed by the Joint Committee. A copy of the reply given by the industry is enclosed as **Annexure-III**.

Further, a copy of the analysis report of the STP treated outlet sample is confirming to the standards prescribed by the Board is enclosed as **Annexure-IV**.

Date: 28.06.2023

Place: Nizamabad.


ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board
Regional Office, Nizamabad.

(2)

Annexure - I

File No. J-11015/28/2013-IA.II (M)
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan,
Jorbagh Road, N Delhi - 3
Email: lk.bokolia@nic.in Tel: 011-20819417

Dated: 25th April, 2023

To,

The Director (Planning & Projects)
M/s The Singareni Collieries Company Ltd (SCCL),
Kothagudam Collieries (PO)
Bhadradi- 507101 (Telangana)
Email: gm_env@scclmines.com env_crp@scclmines.com

Sub: Khairagura Opencast Expansion Coal Mine from 3.0 MTPA to 3.75 MTPA in Mine Lease area of 1217.50 ha of M/s The Singareni Collieries Co. Ltd., District Adilabad (Telangana) - For Amendment of Environmental Clearance dated 06.02.2015 - reg.

Sir,

This has reference to your online proposal No. IA/TG/CMIN/297610/2023 dated 13th February, 2023 on the above mentioned subject.

2. Ministry of Environment, Forest and Climate Change has granted environmental clearance vide letter dated 25th May, 2022 in favour of Khairagura Opencast Expansion Coal Mine from 3.0 MTPA to 3.75 MTPA in Mine Lease area of 1217.50 ha of M/s The Singareni Collieries Co. Ltd., District Adilabad (Telangana) with certain terms and condition which inter-alia include the following

specific condition no. 4 (A)(iii) such as "The Voids shall be filled upto the near ground level by the OB from the new Ullipetta Dorli mine. The coal transportation on road by mechanically covered trucks."

3. Now Project Proponent has requested for amendment in EC condition 4(A) (iii) regarding "the coal transportation on road by mechanically covered trucks" with to permit transportation of coal in Khairagura Opencast Expansion Project by tarpaulin covered trucks instead of mechanically covered trucks

4. The proposal was considered by the Expert Appraisal Committee (EAC) in its 41st meeting held during 13 -14 March, 2023 in the Ministry. The Committee has recommended the proposal for amendment in the environmental clearance dated 6th February, 2015, as proposed by the project proponent and mentioned in the table at para 3 above

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5. Based on the proposal submitted by the project proponent and recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords approval for amendment in the Environmental Clearance dated 6th February, 2015 regarding the Coal Transportation on road by tarpaulin covered trucks instead of mechanically covered trucks to **Khairagura Opencast Expansion Coal Mine from 3.0 MTPA to 3.75 MTPA in Mine Lease area of 1217.50 ha of M/s The Singareni Collieries Co. Ltd., District Adilabad (Telangana)**, under the provisions of EIA Notifications, 2006 and its amendments therein, subject to following additional condition for environmental safeguards;

- (i) PP to develop the onsite control/ monitoring system through digital mode to oversee the through cameras at every 400 m distance to check the status of covered trucks. It shall be ensured that camera are workable condition and their status to be reported in six montly report for IRO, MoEF&CC.
- (ii) PP shall increase the fleet size from 35 ton trucks to 45-50 ton truck in order to reduce the air pollution due to transportation. PP to obtain the CTO on this condition by SPCB-immediately.
- (iii) PP shall obtain certified compliance report of previous EC from Ministry's IRO within six months from the date of issue of this letter.
- (iv) PP shall explore the alternative transportation route in place of the route passing though forest area or any other sensitive area.
- (v) PP shall take 'pollution control certificate' for all mine vehicles and suggested to implement the vehicle with BS-VI technology in place of BS-IV.
- (vi) PP shall deploy movable fog cannon systems and mechanized road sweepers in the transportation route.
- (vii) PP must obtain 4.5-star rating of MoC in the year 2024-25 and report shall be submitted to IRO.
- (viii) Periodical health check-up shall be conducted to monitor the impact of heavy metals present in core zone & buffer zone air quality and also to prepare an action plan to reduce heavy metals concentration and also report to be submitted to concerned regional office of MoEF&CC.
- (ix) PP shall conduct tree plantation drive in this year monsoon period (i.e. 2023) and plant about 50000 trees all along the 14 km of road transportation with geo tagging and certified from concerned DFO.
- (x) PP to undertake the recruitment of a full-fledged qualified manpower with Environmental Engineer/Env. Science degree background in Environment Management Cell etc at coal washery site for compliance of EC conditions.
- (xi) Hon'ble Supreme Court in an Writ Petition(s) Civil No. 114/2014, Common Cause vs Union of India & Ors vide its judgement dated 8th January, 2020 directed the Union of India to impose a condition in the mining lease and a similar condition in the environmental clearance and the mining plan to the effect that the mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. Compliance of this condition after the mining activity is over at the cost of the mining lease holders/Project Proponent". The implementation report of the above said condition shall be sent to the Regional Office of the MoEF&CC.

6. All other terms and conditions stipulated by Ministry its letters vide dated 6th February, 2015, shall remain unchanged.

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This issues with the approval of the competent Authority


(Lalit Bokolia)
Director

Copy to: -

1. The APPCF, Regional office (EZ), Ministry of Environment, Forest and Climate Change, 1st & 2nd Floor, Handloom Export Promotion Council, Cathedral Garden Road, Nungambakkam, Chennai - 34 (Tamil Nadu)
2. The Secretary, Department of Environment & Forests, Government of Telangana
3. The Chairman, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi
4. The Chairman , Telangana State Pollution Control Board, Paryavaran Bhawan, A-3 Industrial Estate, Sanatnagar, Hyderabad - 38
5. The District Collector, **Adilabad**, Government of **Telangana**
6. Monitoring File/Guard File/Record File.
7. PARIVESH Portal


(Lalit Bokolia)

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 GPS Map Camera

Gollet, Telangana, India

69JH+68V, Gollet, Telangana 504292, India

Lat 19.230859°

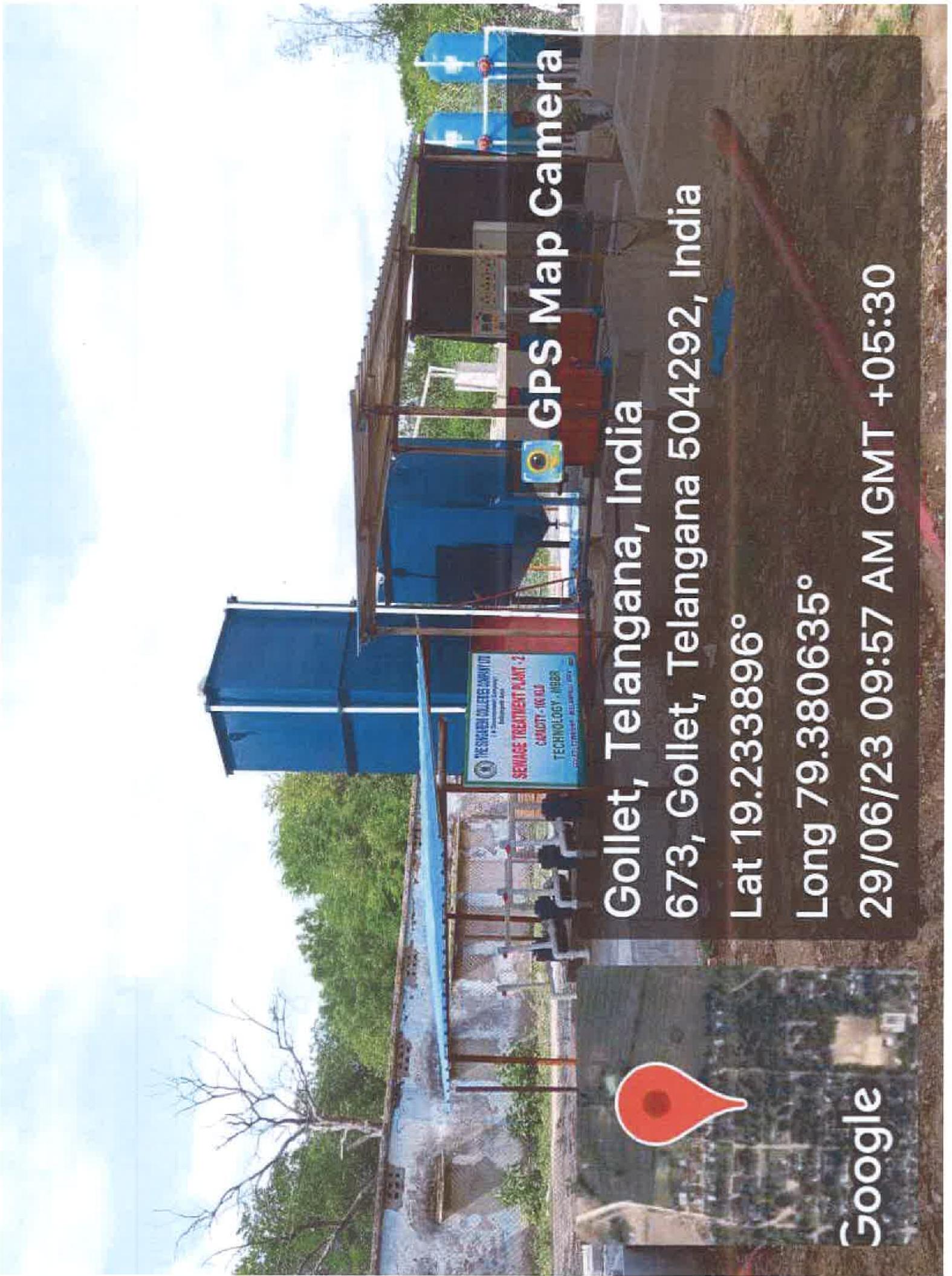
Long 79.37665°

29/06/23 11:20 AM GMT +05:30



Trucks covered with tarpaulin sheets

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STP_UNITS OF STP. AT GOLLET TOWNSHIP

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UNITS OF STP AT. GOLLETI TOWNSHIP



⑧
THE SINGARENI COLLIERIES COMPANY LIMITED
(A GOVERNMENT COMPANY)
BELLAMPALLI AREA

Annexure - III

Ref. No. BPA/ENV/59/61

Date: 20.06.2023

To

The Environmental Engineer,
Telangana State Pollution control Board,
Regional Office, Nizamabad,

Sir,

Sub: TSPCB-RO-NZB - M/s. Singareni Collieries Co. Ltd, Khairagura OCP Expansion project Borjam (V), Tiryani Mandal, Komuram Bheem Asifabad District - O.A. No. 39 of 2022(SZ) filed in the Hon'ble NGT, South Zone , Chennai - Payment of Environmental Compensation - Reg.,

Ref: 1). Lr.No. 2807/PCB/RO/NZB/W&A/2023-318, Dt. 05.06.2023

2). Lr No. 2807/TSPCB/RO/NZB/W&A/2023-328, Dt. 15.06.2023

This is with reference to the show cause notice issued by TSPCB and the subsequent letter directing SCCL to pay environmental compensation in respect of NGT Case, OA No. 39/2022 dated 20.03.2022, filed basing on a complaint made by Sri Gedam Dilip Kumar R/o. Ullipitta Village.

TSPCB directed SCCL to pay an amount of Rs. 13,38,750 /- (Rupees Thirteen Lakh Thirty Eight Thousand Seven Hundred and Fifty only) towards environmental compensation with regard to partial non-compliances as observed by the Board during the inspection of the project by the joint committee constituted by Hon'ble NGT and also furnished the bank details for deposition of amount.

Accordingly, SCCL has deposited the amount in the bank account through online bank transfer vide transaction No. CTX5072997 dated. 20.06.2023

This is for your kind information and taking further necessary action in the matter.

Yours faithfully,


General Manager
Bellampalli Area

Annexure - IV



ENVIRONMENT
PROTECTION
TRAINING & RESEARCH
INSTITUTE

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Sample code	Name of the Location	Latitude	Longitude
EW12	Goleti Township STP	N 19° 14' 2"	E 79° 22' 50"

- 1 Project Name : Others
- 2 Area : Bellampalli
- 3 Sampling Location & Code : Goleti Township STP (EW12)
- 4 Nature of the Component : Effluents
- 5 Period of Monitoring : May 2nd FN 2023

Table Characteristics of Effluents - Goleti Township STP (EW12)

S.No.	Date of Sampling	pH	TSS at 105°C	TDS at 180°C	COD	BOD	Oil & Grease
	Unit	--	mg/L	mg/L	mg/L	mg/l	mg/L
	Test Method	4500-H·B	2540-D	2540-C	5220-D	IS 3025	5520-B
	MoEF GSR 742 (E) and GSR 801(E) Effluent Standards for coal mines	5.5 to 9.0	100	--	250	30	10
1.	31.05.2023	8.1	19	709	20	5.0	4.2

